

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 316 OF 2018 &**  
**IA NO. 1266 OF 2018**

**Dated : 7<sup>th</sup> December, 2018**

**Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon' ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Punjab State Power Corporation Limited** ..... **Appellant(s)**  
**Versus**  
**Punjab State Electricity Regulatory Commission & Ors.** ..... **Respondent(s)**

Counsel for the Appellant(s) : Ms. Suparna Srivastava

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Mr. Aadil Boparai  
Mr. Gulab Singh for R-3

**ORDER**

At the request of the learned counsel appearing for the respondent No.1 and 3, four weeks' time is granted i.e. on or before 03.01.2019 to file reply with advance copy to the other side along with IA to condone delay in filing reply, if any. Thereafter, rejoinder, if any, may be filed within three weeks' time i.e. on or before 23.01.2019 with advance copy to the other side.

List the matter on **24.01.2019.**

**(Ravindra Kumar Verma)**  
**Technical Member**  
mk/pk

**(Justice N.K. Patil)**  
**Judicial Member**